

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDERS OF THE BENCH**

Date of Order: 15.10.2014

OA No. 291/00562/2014

Mr. C.B. Sharma counsel for the applicant.

Heard the learned counsel for the applicant.

The present O.A. has been filed by the applicants with the prayer that the respondents be directed to make the payment of arrears of 5th CPC for the period from 01/01/1996 to 18/02/2003 in pursuance of the judgement of Hon'ble Supreme Court of India dated 07/07/2014 in SLP (C) No. 1587-1588/2014. Learned counsel for the applicant submits that applicants have filed representation before the respondents No. 6 which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 18/07/2014 (Annexure-A/1) by way of passing a reasoned and speaking order.

Respondent No. 6 is directed to consider and decide the representation of the applicants dated 18/07/2014 (Annexure-A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of four months from the date of receipt of a copy of this order.

If any prejudicial order against the interest of the applicant is passed by the respondent No. 6, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

The learned counsel for the applicants is directed to provide a copy of the paper book of the O.A. along with the copy of this order to the respondent No. 6.

With these observations and directions, the Original Application stands disposed of with no order as to costs.

(Dr. Murtaza Ali)

MEMBER (J)

Vv

Anil Kumar
(ANIL KUMAR)

MEMBER (A)